

# HIGH COURT OF KARNATAKA

April 13, 2020

## **NOTIFICATION**

### **(As applicable to all Districts Courts and Trial Courts in the State)**

In view of the Full Court Resolution dated April 13, 2020, Hon'ble the Chief Justice is pleased to pass the following order:

1. It is declared that there shall be '**closure**' of all the District and Trial Courts, Family Courts, Labour Courts and Industrial Tribunals in the State from **April 15 to April 30, 2020 (both days inclusive)**. This period will be treated as the period of closure of the Courts in accordance with Section 4 of the Limitation Act, 1963.
2. The Notification dated March 23, 2020 will continue to operate till April 30, 2020. A copy of the Notification is annexed hereto for ready reference.
3. In case of extreme urgency, a request for taking up a case which is already filed can be made by sending email as provided in the Notice dated March 30, 2020. During closure period, new matters can be filed only by way of e-filing as stated in the Notice dated March 30, 2020.
4. Hearing of urgent matters will be conducted via video conferencing. Necessary instructions will be issued to the Advocates / Parties-in-person when hearing of urgent matter is permitted.

5. The cases which are already listed up to April 30, 2020 shall be adjourned automatically to subsequent dates, which shall be uploaded in the website as well as CIS.
6. The Principal District Judge / Principal Judges will make arrangements for receiving process fees wherever necessary.
7. The members of the Bar and litigants are requested to note the order dated March 23, 2020 passed by the Hon'ble Supreme Court of India ***(In Suo Motu Writ Petition (Civil) Nos.3/2020 In re: Cognizance for extension of Limitation)*** wherein to obviate such difficulties and to ensure that lawyers/litigant do not have to come physically to file such proceedings in respective Courts/Tribunals across the country including this Court, it is ordered that a period of limitation in all such proceedings, irrespective of the limitation prescribed under the general law or Special Laws whether condonable or not shall stand extended w.e.f 15<sup>th</sup> March 2020 till further order/s to be passed by the Supreme Court in the said proceedings.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE,**

Sd/-

(Rajendra Badamikar)  
Registrar General

# **HIGH COURT OF KARNATAKA**

March 23, 2020

## **NOTIFICATION**

### **(As applicable to all Districts Courts and Trial Courts in the State**

In view of the Full Court Resolution dated March 23, 2020, Hon'ble the Chief Justice is pleased to pass the following order:

8. It is declared that there shall be '**closure**' of all the District and Trial Courts, Family Courts, Labour Courts and Industrial Tribunals in the State **from March 24 to April 6, 2020 (both days inclusive)**. This period will be treated as the period of closure of the Courts in accordance with Section 4 of the Limitation Act, 1963.
9. **The in-charge Courts shall function from 11 am to 12.30 pm only on March 24, March 27, March 31, and April 2, 2020. No other Courts will function on those days. On all other days, all Courts will remain closed.**
10. There will be maximum two or three Courts nominated as in-charge Courts in the District Headquarters, as may be decided by the Unit Heads / Prl. District and Sessions Judges of the concerned Districts. On other days, remand matters be entertained physically or digitally by the jurisdictional Magistrates or Special Judges, as the

case may be, at their respective Home Offices. Any one of the Sr. Civil Judge or Civil Judge & JMFC shall be nominated, apart from Addl. District & Sessions Judge if regularly sitting in a Taluka, as in-charge Judges for the Taluka Courts. The Judicial Officers and staff shall be posted in-charge on rotation basis.

11. The cases which are already listed up to April 4, 2020 shall be adjourned automatically to subsequent dates, which shall be uploaded in the website as well as CIS.
12. These in-charge Courts will take up only very urgent matters and bail petitions. The Court offices shall be closed by 1.30 pm for litigants and Members of Bar and entry into the Court precincts shall be barred after the said time. The filing and other counters will be open only between 11 am and 12.30 pm on sitting days. Filing of urgent matters will be permitted only on the aforesaid sitting days of the Courts.
13. Entry into the Court precincts shall be given only to the members of Bar or their clerks who have got matters posted during this period or who intend to file emergent case in in-charge Court. No one else will be permitted to enter.
14. The entry of litigants, visitors and Advocates' clerks to the precincts of all Courts will be restricted. The litigants and Advocates' clerks will be allowed entry into the aforesaid Court precincts only if they produce a

certificate issued by their respective Advocates on their letterheads indicating that the presence of the litigant and clerks in the Court precincts concerned is mandatory on that particular day. In the certificate, the members of the Bar shall mention brief reasons for permitting entry of their clients to the Court precincts. It is clarified that the members of electronic and print media, who are holding identity cards will be allowed entry into the precincts of the aforesaid Courts.

15. Those litigants who are appearing in person or who intend to appear in person during this period will have to tender an application in writing at the entry/checking points of the Courts concerned giving the particulars of the case in which they want to appear in person. In the event they want to enter the Court precincts for filing of a case or for filing statement of objections/applications etc., necessary details of the case be set out in the application. After scrutiny of such applications, a decision will be taken by the officials of the Courts concerned for allowing entry to such litigants.
16. Since the working strength of court staff will be less than 10% on the aforesaid designated days, Hon'ble the Chief Justice has appealed to the members of Bar and litigants not to visit the Courts unless it is absolutely mandatory.
17. The members of the Bar and litigants are requested to note the order dated March 23, 2020 passed by the Hon'ble Supreme Court of India **(In Suo Motu Writ**

***Petition (Civil) Nos.3/2020 In re: Cognizance for extension of Limitation*** wherein to obviate such difficulties and to ensure that lawyers/litigant do not have to come physically to file such proceedings in respective Courts/Tribunals across the country including this Court, it is ordered that a period of limitation in all such proceedings, irrespective of the limitation prescribed under the general law or Special Laws whether condonable or not shall stand extended w.e.f 15<sup>th</sup> March 2020 till further order/s to be passed by the Supreme Court in the said proceedings.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE,**

Sd/-

(Rajendra Badamikar)  
Registrar General